

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 529/TT/2014

Date: 16.1.2016

To

The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Truing up transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 period for combined Assets of (i)160 MVA,220/132kV,3 - Phase Auto Transformer at Kopili (ii) 132 kV S/C Kopili-Khandong Transmission Line along with associated bays (iii) 100MVA, 220/132 kV, 3-Phase Auto Transformer and associated bays at Dimapur Sub-Station and (iv)LILO of 132 kV Dimapur-Kohima Transmission Line under missing link transmission system in NER.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 22.1.2016:-

- a. The details depicting the un-discharged liabilities, if any, to be recovered in future respect of the assets covered in the instant petition.
- b. Whether the work is complete or not along with the details of the balance/ retention payments claimed during 2009-14 tariff period and to be discharged beyond 31.3.2014 and future.
- c. An undertaking/certificate depicting the actual equity infused during the tariff period 2009-14 and 2014-19.

Yours faithfully,

Sd/-  
(V. Sreenivas)  
Deputy Chief (Legal)